

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

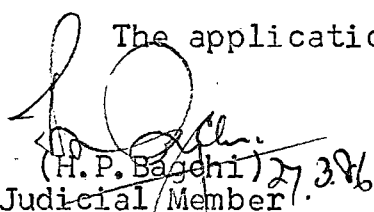

NEW DELHI

O.A./T.A. No. 189 198 6.

Mrs. Raman Sodhi Applicant(s)

Versus

A. I. I. M. S Respondent(s)

| Sr. No. | Date | Orders |
|---------|---------|--|
| | 27.3.86 | <p>Shri J.P. Singh for the petitioner.</p> <p>Heard learned counsel for the petitioner.</p> <p>It is evident that the petitioner is an employee of the A.I.I.M.S from which Institute also relief is sought. The Institute is admittedly an autonomous Institute constituted under the Act and therefore its employees and their service matters do not fall within the purview of the present jurisdiction of this Tribunal as determined by Sub-Section 1 of Section 14 of the Administrative Tribunal Act. Unless the notification contemplated under Sub-Section 2 of the aforesaid Section is issued, the employees of such institutions and their service conditions cannot be included in the current jurisdiction of the Tribunal. The Union of India has not been impleaded as a party in the matter also. As such the application being outside our jurisdiction need not be admitted.</p> <p>The application stands rejected.</p> <p> (H.P. Bagchi) 27.3.86 Judicial Member</p> <p> (S.P. Mukerji) Member</p> |